

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA No. 46/2001 in OA No. 822/97.

New Delhi: this the ^{1st} day of February, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. M. Muthrajan,
Chief Engineer (Electrical)
CPWD,
C/o Mr. J.M. Raj, Chief Engineer (Vig),
CPWD, Nirman Bhawan,
New Delhi-11
 2. D. Chandramouli,
Chief Engineer (Elect),
CPWD,
C/o As above.
 3. J.M. Raj,
Chief Engineer (Vigilance)
CPWD, Nirman Bhawan,
New Delhi-11
- Applicants.

Versus

1. Union of India through
Secretary,
Ministry of Urban Development, &
Poverty Alleviation,
Nirman Bhawan,
New Delhi-11
 2. The Appointments Committee to Cabinet
through Cabinet Secy, Rashtrapati
Bhawan, New Delhi-04
 3. The Director General (Works), CPWD,
Nirman Bhawan,
New Delhi-11
 4. The Secretary, UPSC,
Shahjehan Road,
New Delhi
- Respondents 5 to 13 as per memo of parties in OA
through: Mr. G.D. Gupta, Advocate,
323, High Court Lawyers'
Chambers, New Delhi-3. Respondents.

ORDER (BY CIRCULATION)S.R. Adige, VC (A):

Perused the RA.

2. The ground taken therein does not bring it within the scope and ambit of Section 22(3)(f) A.T.Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. The RA is rejected.

A. Vedarathi
(DR. A. VEDAVALLI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A)

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